

BEFORE THE NATIONAL GREEN TRIBUNAL, WESTERN  
ZONE BENCH, PUNE

IA No. 461/2025  
IN

Appeal No. 428/2025

Dipin Shridhar Morzo

..... Appellant

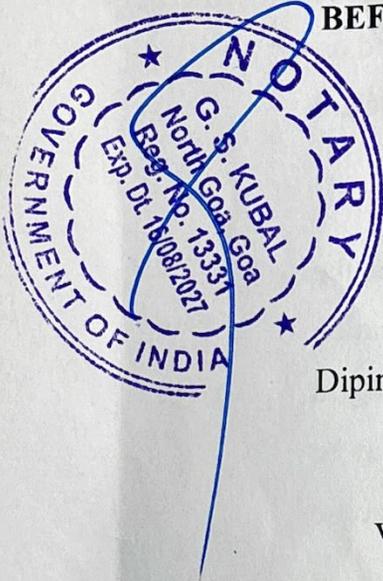
Versus

GCZMA & Ors

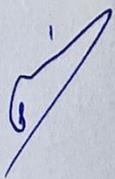
..... Respondents

**AFFIDAVIT IN REPLY TO APPLICATION FOR  
CONDONATION OF DELAY ON BEHALF OF THE GOA  
COASTAL ZONE MANAGEMENT AUTHORITY  
RESPONDENT NO. 1**

I, Mr. Sachin S. Desai, major in age, Indian National, presently working as the Member Secretary of the Goa Coastal Zone Management Authority, Respondent No.1 herein having Office at 4<sup>th</sup> Floor, Dempo Tower, Patto Plaza, Panaji-Goa, do hereby on solemn affirmation, state as under:



1. I say that I am authorized to file the present affidavit on behalf of Respondent No.1.
2. I say that I am holding the post of Member Secretary, GCZMA. I say that I am filing the present affidavit based on the records available with my office and that I am competent to depose in this case.
3. I say that I am filing the present Affidavit-in-Reply for the purpose of opposing the relief as claimed in the application for condonation of delay filed by the Appellant. Nothing in the aforementioned Application filed by the Appellant may be deemed to have been admitted for mere want of specific denial.
4. I say that the Appellant herein is aggrieved by the Order dated 10/02/2025 passed by the Answering Respondent ordering demolition of structure in property bearing Survey Number. 119/3 of Morjim Village, Pernem, Goa.
5. I say that the answering Respondent had earlier issued a Show Cause Notice dated 29/10/2024 to structure located in property bearing Survey Number. 119/3 of Morjim Village, Pernem, Goa.
6. I say that the Appellant himself filed a reply dated 13/11/2024 claimed that the said structures existed prior to 1991 and also prayed for discharge of proceedings before the Answering Respondent.



7. I say that the Answering Respondent after carefully considering the reply filed by the present Appellant along with the documents filed by the present Appellant and has passed detailed and reasoned order. I say that the Answering respondent has also communicated its decision vide order dated 10/02/2025.
8. I say that the present petition is not maintainable both facts as well as on merits of the case as the same is filed belatedly only to frustrate the implementation of the order. I say that the appeal filed beyond the limitation period and also without sufficient cause.
9. I say that the Appellant herein was very much part of hearing before the Answering Respondent and now cannot deny the consequences that follows from the such proceedings before the Answering Respondent.
10. I say that Appellant has failed to crave out sufficient cause and delay is not properly explained. I say that the delay cannot be attributable to the any procedural lapse upon this Answering Respondent.
11. I say that Appellant has failed to make out a good case for his application for condonation delay to be entertained by this Hon'ble Tribunal and hence it is submitted that the application deserves to be dismissed with costs.



12.I say that contents of paras 1 to 12 of this Affidavit are true to my knowledge and belief and the same is based on the records maintained by the Goa Coastal Zone Management Authority. I say that legal submissions are based on legal advise which are believe to be true.

Solemnly affirmed at Panaji, Goa  
On this 21<sup>st</sup> August of 2025.

DEPONENT  
MEMBER SECRETARY  
GOA COASTAL ZONE MANAGEMENT AUTHORITY  
PANAJI - GOA

Solemnly affirmed before me by

*Sudhakar S. D. S.*

Reg. No: 07/3542 Date: 21-8-2025  
known / identified to me by.

*G. S. Kubal*  
G. S. KUBAL  
Notary (Govt. of India)  
Panaji-Goa, India

